

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 530/(MAH)/2017

CORAM:

Present:


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE PARTIES: Panlapina World Transport (India) Pvt. Ltd.
V/s.
Doshion Water Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1)	Mr. Mahesh Adv 's Kalyan Mahesh	Mys. Pandey	
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2)	Vivek Salunke	petitioner	
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ORDER

T.C.P. No. 530/I&BC/NCLT/MB/MAH/2017

1. The Learned Counsel of both the sides are present.
2. It is represented by the Counsel of the Petitioner that the Settlement Talks are going on and even though they have agreed on the amounts to be payable by the Respondent the number of installments are to be ascertained.
3. In order to facilitate the Amicable Settlement the matter is posted to
17.01.2018.

11.12.2017

Aah

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)